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O.A. No. 87 of 2010

Order dated: 31.03.2010(Later)

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Earlier, when the matter was called twice, none had appeared for the applicant and it was ordered to put up the matter when moved. However, after some time, Ld. Counsel for the applicant came and requested the matter to be taken up today. Accordingly, the matter is taken up.

2. Heard Mr. M. Chand, Ld. Counsel for the applicant and Mr. D.K.Behera, Ld. Additional Standing Counsel appearing for the Respondents on notice.

3. Ld. Counsel for the applicant submits that the applicant, who worked as Substitute GD SMC, Mandal Branch Office from 4.8.2001, was withdrawn from 25.06.2002. He submits that the applicant has been paid allowance only from 4.8.2001 to 30.10.2001 though he worked till 25.06.2002. Ld. Counsel for the applicant averred that though applicant has filed representations at Anneures-A/3 series dated 14.08.2008 and 22.12.2009

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ventilating his grievance and requesting release of arrear allowance, the same have not been disposed of.

4. Having heard Ld. Counsel for the parties, at this stage, this Tribunal is of the view that the grievance of the applicant would be redressed if his representations are considered and disposed of with a reasoned order by the Respondents.

5. As agreed to by the Ld. Counsel for the parties, Respondent No. 3 is directed to consider the representations at Anneures-A/3 series dated 14.08.2008 and 22.12.2009 and pass a reasoned order within 45 days from the date of receipt of a copy of this order and communicate the result thereof to the applicant.

6. With the above observation and direction, the O.A. is disposed of at the stage of admission itself.

7. Send copy of this order, along with copy of the O.A., to Respondent No.3 for compliance.



MEMBER (A)

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